



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

FIFTH SESSSION
(16th October to 24th October, 1964)

RESUME

Government of Madras
1964

Legislative Assembly Department
Fort St. George, Madras-9

**THE MADRAS LEGISLATIVE ASSEMBLY
THIRD ASSEMBLY - FIFTH SESSION**

**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY
FROM 16TH OCTOBER TO 24TH OCTOBER 1964**

The Madras Legislative Assembly met from 16th October to 24th October 1964.

Prorogation

The fifth session of the Legislative Assembly which commenced on 16th October 1964 was prorogued with effect from 26th October 1964.

Sitting of the Assembly

The Assembly met for eight days during the period (16th, 17th and 19th to 24th October 1964). In terms of hours the Assembly sat for 29 hours and 23 minutes.

Obituary references

On the 16th October 1964, the Hon. Speaker announced to the House the demise of Dr. A. Srinivasan, a sitting Member of the Madras Legislative Council, on the 9th October 1964, Dr. D. S. Ramachandra Rao, a former Member of the Madras Legislative Assembly, on the 8th September 1964, and Sri P. M. Audikesavalu Naicker, also a former Member of the Madras Legislative Assembly, on the 9th September 1964.

The Members stood in silence for a minute as a mark of respect to the memory of the deceased.

Panel of Chairmen

On the 16th October 1964, Hon. Speaker announced the following panel of Chairmen for the fifth session of the Legislative Assembly:-

1. Srimathi C. Kolanthai Ammal.
2. Sri N. Dhandayuthapani.
3. Sri S. Nanjunda Row.
4. Sri T. P. Alagamuthu.
5. Sri C. Chiiranjeevulu Naidu.
6. Sri V. Sankaran.

Vacancy in the Committee on Subordinate Legislation

Association of a Member of the Legislative Council with the Committee on Subordinate Legislation.

Sri M. Rajah Iyer was nominated by the Legislative Council to associate with the Committee on Subordinate Legislation of the Legislative Assembly for the year 1964-65 in the vacancy caused by the resignation of membership of the Council by Dr. P. V. Rajamannar, with effect from 13th May 1964.

Questions

During the period 89 starred questions, 33 unstarred questions and 3 short notice questions were answered on the floor of the House.

Adjournment motions

During the period under review fifteen motions for adjournment of the business of the House were received, details of which are given below:-

(1) On the 16th October 1964, the Hon. Speaker read out to the House the motion for adjournment of the business of the House given notice of by Sri Saw. Ganesan and Sri Rama Arangannal to discuss the food situation in the State and suggested that the matter could be discussed during the discussion on the no-confidence motion tabled by Sri K. A. Mathialagan and the motion of disapproval of the policy of the Ministry in regard to food tabled by Sri M. Kalyanasundaram.

Both the Members, Sri Saw. Ganesan and Sri Rama Arangannal, agreed to the above suggestion and did not press their motion.

Then, the Hon. Speaker read out to the House the two motions for adjournment of the business of the House given notice of by Sri M. Kalyanasundaram to discuss urgent matters of definite public importance, namely, the establishment of Salem Neyveli Steel Plant and the order of the Commissioner of Police prohibiting processions in all roads leading to the Assembly.

In regard to the first motion, Sri M. Kalyanasundaram, agreed to put a short notice question on the suggestion made by the Hon. Chief Minister.

The Hon. Speaker, withheld his consent to the second motion.

(2) On the 17th October 1964, the Hon. Speaker withheld his consent to a motion for an adjournment of the business of the House given notice of by Sri M. Kalyanasundaram to discuss the failure of the Government to secure movement of rice from Andhra Pradesh to Madras which resulted in serious scarcity of rice in Madras City. (3) On the 19th October 1964, the Hon. Speaker withheld his consent to the motions for adjournment of the business of the House given notice of by Sri Rama Arangannal and Sri K. A. Mathialagan to discuss the unsatisfactory position of rice supply in the City and its consequences, as the matters referred to therein were not specific and as the general questions raised in the motions could be discussed during the discussion on the No-confidence motion and the motion for disapproval of the policy of the Ministry in regard to food.

The Hon. Speaker also withheld his consent for the same reasons to another motion for an adjournment of the business of the House given notice of by Sri A. K. Subbiah to discuss the position of sales of paddy in Thanjavur district due to Government control.

The Hon. Speaker further withheld his consent to a motion for an adjournment of the business of the House given notice of by Sri Saw Ganesan to discuss the alleged distress caused to 6,000 Harijan workers who were thrown out of employment due to the closure of tanneries at Ranipet, Peranampattu and Vaniyambadi, as the Government had to obtain information in this regard. He, however, suggested that the Member could give notice of a short notice question on the subject.

Consent who also withheld to the motions for adjournment of the business of the House given notice of by Sri M. Karunanithi, Sri Saw, Ganesan, Sri M. Kalyanasundaram and Sri K. R. Nallasivam, discuss to the alleged shooting of Arjunan by the Police at Coimbatore, as the matter in question could not be raised as an adjournment motion.

On the 20th October 1964, the Hon. Speaker withheld his consent to a motion for an adjournment of the business of the House given notice of by Sri K. R. Nallasivam, to discuss the agricultural situation in the Lower Bhavani area, as the matter did not warrant an adjournment of the business of the House.

Statements made by Ministers

(i) Statements under Rule 41 of the Assembly Rules.

During the period, six statements were made by Ministers on their attention being called by the Members to matters of urgent public importance under Rule 41 of the Assembly Rules, details of which are given below:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	16th October 1964.	Sri M. Kalyanasundaram.	Srimathi Jothi Vecatachellum, Minsiter for Public Health.	Prevalence of Dengue fever in epidemic form in the City of Madras.
2.	17th October 1964.	Sri T. P. Alagamuthu.	Do.	Reaction of the vaccine ministred in connection with the prevention of smallpox incidence among the labourers and their families in Tiruchirappali district.
3.	20th October 1964.	Sri M. Kalyanasundaram.	Sri Nallasenapathi Sarkari Manradiar, Minister for Food.	Acute scarcity of wheat and wheat products.

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)	(5)
4.	22nd October 1964.	Sri K. Cheemaichami.	Do.	Check on the movement of rice.
5.	23rd October 1964.	Sri Saw. Ganesan.	Sri M. Bhaktavatsalam, Chief Minister.	Removal of fish plates in the railway lines between Mambalam and Kodambakkam stations on 19th October 1964.
6.	24th October 1964.	Sri M.D. Thiagaraja Pillai	Sri P. Kakkan, Minister for Home	Deteriorating agricultural situation in Thanjavur District.

(ii) Statements under Rule 82 of the Assembly Rules.

During the period, three statements were made by Ministers under Rule 82 of the Assembly Rules, details of which are given below:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of the Minister who made the statement.</i>	<i>Subject-matter.</i>
(1)	(2)	(3)	(4)
1.	16th October 1964.	Sri R. Venkataraman, Minister for Industries.	Removal of grouping restriction on the supply of power to agricultural services in certain taluks in the Madras State.
2.	20th October 1964.	Sri M. Bhaktavatsalam Chief Minister.	Proposed fast by the members of the Opposition parties owing to the food situation in the State.
3.	22nd October 1964.	Sri R. Venkataraman, Minister for Industries.	Concessional season tickets to the students in the State Transport buses.

Financial Business

The Second Supplementary Statement of Expenditure for 1964-65 was presented to the Legislative Assembly by the Chief Minister on the 19th October 1964, discussed on the 20th October 1964 and voted on the 21st October 1964.

The Appropriation Bill relating to the Second Supplementary Statement of Expenditure for 1964-65, introduced in the Legislative Assembly on the 21st October 1964, was considered and passed on the 22nd October 1964.

The Demands for Grants for Excess Expenditure in the year 1961-62 were presented to the Assembly by the Chief Minister on the 19th October 1964 and the Grants were made on the 21st October 1964.

The Appropriation Bill relating to the Demands for Grants for Excess Expenditure in the year 1961-62, introduced in the Legislative Assembly on the 21st October 1964 was considered and passed on the 22nd October 1964.

Legislative Business

During the period under review, the following Bills were introduced on the dates noted against each:-

- | | | |
|-----|---|--------------------|
| (1) | The Madras Forest (Amendment) Bill, 1964. | 16th October 1964. |
| (2) | The Madras Preservation of Private Forests (Amendments) Bill, 1964. | 16th October 1964. |
| (3) | The Madras State Legislature (Continuance of use of English Language) Bill, 1964. | 19th October 1964. |
| (4) | The Madras Appropriation (No. 6) Bill, 1964. | 21st October 1964. |
| (5) | The Madras Appropriation (No. 7) Bill, 1964. | 21st October 1964. |
| (6) | The Madras General Sales Tax (Special Provisions) Bill, 1964. | 21st October 1964. |
| (7) | The Madras Electricity Duty (Amendment) Bill, 1964. | 23rd October 1964. |
| (8) | The Madras Electricity Taxation on Consumption) Amendment Bill, 1964. | 23rd October 1964. |

II. During the period, the following Bills were considered and passed on the dates noted against each:-

- | | | |
|-----|--|--------------------|
| (1) | The Travancore-Cochin Lime-Shells (Control) Repeal Bill, 1964. | 16th October 1964. |
| (2) | The Madras Forest (Amendment) Bill, 1964. | 16th October 1964. |
| (3) | The Madras Preservation of Private Forests (Amendment) Bill, 1964. | 16th October 1964. |

- | | | |
|------|---|-----------------------------|
| (4) | The Madras State Legislature (Continuance of Use of English Language) Bill, 1964. | 16th and 17th October 1964. |
| (5) | The Madras (Transferred Territory) Jenmikaram Payment Abolition Bill, 1964. | 19th October 1964. |
| (6) | The Madras Public Buildings (Licensing) Bill, 1964. | 19th October 1964. |
| (7) | The Madras Appropriation (No. 6) Bill, 1964. | 22nd October 1964. |
| (8) | The Madras Appropriation (No. 7) Bill, 1964. | 22nd October 1964. |
| (9) | The Madras General Sales Tax (Special Provisions) Bill, 1964. | 24th October 1964. |
| (10) | The Madras Electricity Duty (Amendment) Bill, 1964. | 24th October 1964. |
| (11) | The Madras Electricity (Taxation on Consumption) Bill, 1964. | 24th October 1964. |

Appreciation of the Services of Sri T. Hanumanthappa, Secretary, Legislative Assembly--

On the 16th October 1964, the Speaker announced to the House the receipt of a letter from Sri T. Hanumanthappa, Secretary, Madras Legislative Assembly, regarding his transfer as Additional Secretary to the Mysore Legislature and read out the letter to the House.

On the 17th October 1964, the Chief Minister moved the following motion:-

"That the Hon. Speaker be requested to convey to Sri T. Hanumanthappa, B.A. (Hons.), B.L., appointed as Additional Secretary to the Mysore Legislature, the appreciation of this House of his long, sincere and meritorious service in our Legislature from 1946 to 1964 which, by his ready advice and his great knowledge of the law and the custom of the Legislature, advice and his great knowledge of the law and the custom of the Legislature, he has rendered to it and to all its Members in the conduct of their business and the good wishes of this House for his future career in the Mysore State."

Sri M. Karunanithi, Sri Saw Ganesan, Sri M. Kalyanasundaram, Sri K. R. Nallasivam and Sri K. T. Kosalram spoke on the motion and the Speaker associated himself with the sentiments expressed by them.

The Motion was then carried NEM CON with acclamation.

No-Confidence Motion and Motion disapproving the policy of the Ministry in a particular respect

On the 16th October 1964, the Speaker read the House, the following Motion of Sri K. A. Mathialagan, expressing want of Confidence in the Ministry:-

"That this House expresses its want of Confidence in the Council of Ministers."

(a) Shooting up of prices of all essential articles of life, very steeply.

(b) Hoarding and black-marketing by wholesale traders with the aid of legal black money and illegal black money.

(c) Man-made scarcity of foodgrains and other vital articles of daily use, subjecting the millions of people to unprecedented suffering."

The Speaker declared that leave was granted to make the Motion, since more than twenty-one Members stood up in support of the Motion.

On the 22nd October 1964, Sri K. A. Mathialagan and Sri M. Kalyanasundaram moved the Motion of Non-Confidence in the Council of Ministers and the Motion disapproving the policy of the Ministry in respect of scarcity of food articles, etc., respectively.

The discussion on the above Motions took place on the 22nd, 23rd and 24th October 1964. Thirty Members participated in the discussions and the Hon. Chief Minister replied.

On the 24th October 1964, the Motion moved by Sri M. Kalyanasundaram disapproving the policy of the Ministry in regard to food was declared lost by voice vote.

On the same day, the No-confidence Motion moved by Sri K. A. Mathialagan, was also put to vote and the House divided as follows:-

Ayes	58
Noes	138
Neutral	Nil

The Motion was declared lost.

Privilege matters

(1) On the 16th October 1964, the Chief Minister moved that the Report of the Committee of Privileges on "Tamil Seithi" Case laid on the Table of the House on the 25th July 1964 be approved and the motion was adopted.

(2) On the 22nd October 1964, the Speaker withheld his consent to Sri M. Kalyanasundaram, to raise a matter of privilege with regard to a sign board placed at or near the entrance to Fort St. George containing a slogan casting reflection on the fasting of the Members of the Opposition Parties.

Presentation of the report of committees

The following Reports were presented to the House on the dates noted against each:-

- | | |
|---|--------------------|
| (1) Report of the Select Committee on the Madras
(Transferred Territory) Jenmikaram Payment Abolition
Bill, 1964. | 16th October 1964. |
| (2) Report of the Joint Select Committee on the Madras
Public Buildings (Licensing) Bill, 1964. | 16th October 1964. |
| (3) Fifth Report of the Committee on Government
Assurances. | 23rd October 1964. |

PAPERS LAID ON THE TABLE OF THE HOUSE

During the period under review, 129 papers were laid on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	92
B. Reports, Notifications and other papers	37

Total	129

C. D. NATARAJAN
Secretary